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(1) Disqualification may be limited to voluntary giving up of membership of a party and voting contrary to the party's direction/whip in respect of a No Confidence Motion, Adjournment Motion, Censor Motion, a money Bill, vote on account or vote of thanks to the President/Governor's address,

(11) The power of deciding the legal issues of disqualification should not be left to the Speaker or the Chairman, but to the President or the Governor who shall act on the advice of the Election Commission;

(111) A nominated member should meur disqualification if he joins any political party,

(1v) A disqualified member should be debarred from holding office of a Minister till he is re-elected to the Parliament/State Legislatures and the provisions of articles 75(5) and 164(4) be made applicable to such persons;

(v) Since the definition of the original political party is likely to cause confusion and raise doubts as to whether it covers only political party outside the Legislature or the Legislature party also, it should be made clear that a split in the Legislature party will not attract the disqualification as to defection

The matter is being processed further.

Inclusion of, raw materials for pesticides manufactore in OGL

937. SHRI RAJNI RANJAN SAHU Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to include 17 categories of raw materials for the manufacture of pesticides in the OGL list of the Import Policy;

(b) if so, what are the details thereof, and

(c) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL, PURUSHOTAMDAS PATEL) (a) to (c) Representations have been received for inclusion of specific raw materials under OGL Since review of import and export policy is a continuous process, necessary corrective measures as considered appropriate are taken keeping in view the needs of the economy and other iclevant factors like demand, availability, quality of indigenous manufacture, prices etc.

Irregular bookings by BSO, SAIL, New Delhi

938 SHRI SURESH PACHOURI. Will the Minister of STEEL AND MINES be pleased to state

(a) whether 6500 MT of plates were booked by BSO, SAIL, New Dethi against trade booking for the quarter April-June, 1990 in favour of Khandelwal Iron Store ignoring distribution circular which restricts booking of each trader maximum upto 200 MT per section;

(b) if so, the reasons therefor;

(c) whether Computer Summary against the above trade booking was drawn; if not, the reasons therefor,

(d) whether slow moving sections were subsequently changed into fast moving sections, if so, the sections and quantities to changed against 6500 MT booking and the reasons therefor,

(e) whether the owner of Khandelwal Iron Store is also haisoning in BSO, New Delhi on behalf of Greysham & Co and corrogated Sheet Manufacturing Works, and

(f) if so, whether the reasons for which the Branch Manager has been allowed to continue to extend undue favour for vested interest to the same person who has been identified earlier in the deals of Greysham & Co and Corrogated Sheet Manufacturing works?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL) (a) and (b) During the quarter April-June, 1990, the projected availability of plates in certain 157

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sections/qualities was more than the confirmed demand from the eligible customers of SAIL. In order to cover the entire expected availability with prior confirmed orders, registrations of demand were accepted by SAIL from all interested customers including M/s Khandelwal Iron Store. The total quantity for which orders, which appears to have been booked by the Branch Sales Office (BSO) of SATL, New Delhi for different thicknesses of plates from M/s. Khandelwal Iron Store for the quarter April-June, 1990, works out to about 6500 tonnes.

There is no distribution circuar of SAIL as referred to in the question

(c) The demands for iron and steel registered with the BSO, SAIL, New Delhi, by different customers are summarised through computer. if the demands are registered prior to the cut off date, i e 60 days prior to the commencement of the ensuing quarter The demand registrations done after the cutoff date are summarised manually. The demand registeration for the plates in question appears to have been kept open by SAIL even after the normal cut off date and therefore summarised manually

(d) No, Sir.

(e) The representative of M/s Khandelwal Iron Store is also representing other customers of SAIL, including M/s Greysham & Co and M/s Corrugated Sheet Manufacturing Works.

(f) No case of undue favour for vested interests by the Branch Manager, BSO, SAIL, New Delhi, has been established

Working of BSO, SAIL, New Delhi

939 SHRI SURESH PACHOURI Will the Minister of STEEL AND MINES be pleased to state:

(a) whether in spite of adverse remarks of Internal Committee and Commercial Audit on the working of BSO, SAIL, New Delhi, the Branch Manager has again done confirmed booking under various distribution schemes of SAIL of DGTD Units such as Gretysham & Co, Delhi on the basis of 16500 MT of raw material requirement letter obtained by the unit from private chartered engineer for regular commercial production,

(b) whether DGTD authorities have issued to the unit a licenced capacity of 9000 set of brake equipments;

(c) whether for manufacturing the above henced quantity, DGTD has worked out their raw matchial requirement for 1980 MT of steel section and 3420 MT of pig iron vide letters dated 19 Feb, 1981 and 25 Jan. 1983; and

(d) if so, the reasons and justification as to why Branch Manager in contravention of all distribution guidelines is continuing to extend undue favour by allocating materials on the basis of private chartered engineers letter of 16500 MT nullifying the certificate of 1980 MT of steel section issued by the sponsoring authorities?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL) (a) and (d) Steel Authority of India Limited (SAIL), including its Branch Sales Office (BSO), New Delhi, distributes Iron and Steel amongst different customers in terms of the extent Distribution Guidelines of the Joint Plant Committee (JPC).

M/s Greysham & Company, a DGTD unit, is one of the customers serviced by the BSO of SAIL, New Deihi The capacity/registration certificates issued to DGTD units normally indicate only the quantum of finished goods and not the raw materials required therefor Reharce has, therefore, to be made on the Chartered Engineers' Certificates for supplies of raw materials for the production of finished goods mentioned in the DGTD Certificates The JPC Distribution Guidelines do not prohibit supplies to DGTD Chartered Engineers' units based on Certificates. As per procedure, the indentors are required to furnish a declaration to the effect that the total quantities indented do not exceed their licensed/ registered capacities.

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